

NATIONAL COMPANY LAW TRIBUNAL
MUMBAI BENCH, MUMBAI

T.C.P No.48/(MAH)/2013
CA No.

CORAM:

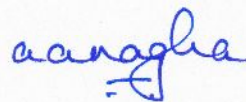
Present: SHRI M. K. SHRAWAT
MEMBER (J)

ATTENDANCE-CUM-ORDER SHEET OF THE HEARING OF MUMBAI BENCH OF
THE NATIONAL COMPANY LAW TRIBUNAL ON 15.09.2016

NAME OF THE PARTIES: Mr. Hanif Gulamal Somji & Ors.

V/s.
M/s. Nasik Trading Pvt. Ltd.

SECTION OF THE COMPANIES ACT: 397/398 of the Companies Act 1956
and 241/242 of the Companies Act, 2013.

S. No.	NAME	DESIGNATION	SIGNATURE
1.	Anagha Anasingaraju	Company secretary for Respondent Nos. 1,2,3,6,7,9 to 15	

Order

C.P. No. 48/397-398/CLB/MAH/2013

1. Ld. Representative from the side of the Respondents 1,2,3,6,7,9 to 15 is present.
However, no one appeared from the side of the Petitioner.
2. Ld. Representative from the side of the respondent stated that C.A(s) 206 to 212 are pending for disposal, through which the pending all seven C.P(s) are challenged on the ground of maintainability.
3. In respect of these applications, pleadings are stated to be complete. The C.A(s) along-with C.P(s) shall be heard on 08.11.2016
4. The respondent is asked to communicate the date of hearing to the Petitioner as well.

sd/-

Dated: 15.09.2016

Shri M.K. Shrawat
Member (Judicial)